

Present: Smti Monalissa Das, Chief Judicial Magistrate, Dibrugarh  
Case No. 2017/2020 (PRC 1088/2021)  
Date: 04.07.2022

Accused Sri Abdul Nasim is produced before this Court from jail hazot.

Ld Remand Advocate for the accused is present and vide petition number 3601/2022 prays for allowing the accused to go on bail.

Heard the Ld Counsel for both the sides. Perused the case record.

Considering the submissions of the Ld Remand Advocate this Court deems fit and proper to allow the accused Sri Abdul Nasim to go on bail of Rs. 10,000/- (Rupees Ten Thousand Only) with a suitable surety of like amount in default to remain in jail.

Copy is ready and the same is furnished to the accused.

In this case charge sheet has been filed against the accused under section 448/294/506 of IPC.

Considering the materials on record, particulars of offence under section 294/448 of IPC is read over and explained to the accused to which he pleaded guilty.

Seen the petition number 3601/2022 whereby the accused pleaded guilty through his Learned Remand Advocate.

Heard the Ld Counsel for both the sides. Perused the case record.

Accused has pleaded guilty to the alleged offence and has prayed that he may be viewed leniently and minimum punishment may be passed for the offence committed by him.

On being heard the accused individually he also stated that he has pleaded guilty voluntarily and no one imposed him for doing so.

Keeping in view the submissions of the Ld Counsel for the accused and the accused individually, this Court deems fit and proper to convict the accused for the offence punishable U/s 294 of the IPC and impose a fine of Rs. 200/- (Rupees Two Hundred) and convict the accused for the offence punishable U/s 448 of IPC and impose a fine of Rs. 1,000/- (Rupees One Thousand) upon him total amounting to Rs. 1,200/- (Rupees One Thousand Two Hundred only).

The fine amount of Rs. 1,200/- (Rupees One Thousand Two Hundred only) has been deposited by the accused and the same shall be given to the victim/informant of this case.

Issue notice to the victim/informant of this case.

Bench Assistant is to do the needful.

Fixing 04.08.2022 for appearance of the victim/informant.

This case is disposed of.

  
Chief Judicial Magistrate  
CJM, Dibrugarh

**Later on,** Bail bond is not furnished as accused has pleaded guilty to the offence alleged against him and convicted for the offence punishable U/s 294 of the IPC and impose a fine of Rs. 200/- (Rupees Two Hundred) and convicted for the offence punishable U/s 448 of IPC and impose a fine of Rs. 1,000/- (Rupees One Thousand) upon him total amounting to Rs. 1,200/- (Rupees One Thousand Two Hundred only).

The fine amount of Rs. 1,200/- (Rupees One Thousand Two Hundred only) has been deposited by the accused and the same may be given to the victim/informant of this case.

Fixing 04.08.2022 for appearance of the victim/informant.

  
Chief Judicial Magistrate  
CJM, Dibrugarh